

**CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH**

Original Application No.535/2006  
This the 24<sup>th</sup> day of November 2006

**HON'BLE MR. M. KANTHAIYAH, MEMBER JUDICIAL.**

Smt. Nohri Devi wife of Late Sri Shyam Bahadur Ram, Residetn of Village Wali Nagar, Post Chiraiya Kot, District Mau, U.P., presently residing at

...Applicant.

By Advocate: Shri R.P. Singh.

Versus.

1. The Union of India through it's Principal Secretary, Ministry of Post and Telegraph, Central Secretariat, New Delhi.
2. The Chief Post Master General, U.P Circle, Lucknow.
3. Director, Postal Services.
4. Superintendent of Post Offices, Barabanki.

By Advocate: Dr. Neelam Shukla.

**ORDER (Oral)**

**BY HON'BLE MR. M. KANTHAIYAH, MEMBER (J).**

Heard Shri R.P. Singh, the learned counsel for the applicant and Dr. Neelam Shukla, the learned counsel for respondents.

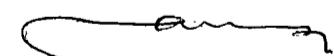
2. Heard both sides. It is the contention of the applicant that her husband Late Shyam Bahadur Ram died on 27.5.1998, while working as Postal Assistant (Dak Sahayak) in the Main Post Office, Barabanki leaving behind her wife (applicant) and four children. Subsequently, she made a representation to the respondent authority for her



appointment on compassionate ground but till date none of her representation are decided by the respondents, hence filed this O.A.

3. The respondents filed Counter-Affidavit opposing the claim of the applicant on the ground that the representation of the applicant is latest one and as such no order have been passed. The Learned counsel for the applicant stated that if the respondent authority considered her representation and pass order as per rules for her claim for compassionate appointment, within the stipulated time the purpose of O.A. would be served. Admittedly, the representation of the applicant is still pending with the respondents. The learned counsel for respondents has also not opposed the request of the applicant for consideration of pending representation and passing appropriate orders as per rules within the stipulated time.

4. In view of the above circumstances, the application is disposed of with a direction to the respondents to consider the representation of the applicant dated 05.07.2006 covered under (Annexure-5) alongwith earlier representations for her appointment on compassionate ground and to pass reasoned order as per the rules and regulations within a period of four months from the date of the receipt of the certified copy of this order. No order as to costs.

  
**(M. KANTHAIAH)**  
**MEMBER (J)**